

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

IB-1032/ND/2018

IN THE MATTER OF:

M/s. Punjab National Bank Ltd.

...PETITIONER

Vs.

Superior Industries Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 25.10.2019

Coram:

JUSTICE (RETD.) RAJESH DAYAL KHARE, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor :

For the Respondent/ Corporate-debtor

:Mr. Anil K. Airi, Sr. Advocate,
Mr. Ravi Krishan Chandna,
Mr. ManitMoorjani and Mr.
MuditRuhella, Advocates

ORDER

Learned counsel for the respondent states that the matter has been fixed on

18.11.2019. Accordingly put on on 18.11.2019.

S - d

Member (T)

S - d

(Rajesh Dayal Khare)
Member (J)